

- (iii) Regular inspection of the medical institutions are undertaken to ensure provision of adequate standard of medical/hospitalisation facilities to the beneficiaries ;
- (iv) Procedures have been simplified to reduce the timelag in the disbursement of cash benefits ;
- (v) Arrangements have been made to monitor disposal of cases of cash benefits so as to avoid delays in settlement of claims.

**Removal of Displaced Families from
East Bengal Residing at Mahila
Ashram, Karnal**

2118. SHRI H.N. BAHUGUNA : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether it is a fact that 62 families from East Bengal were resettled in Mahila Ashram in December, 1968 and if so, full details of the plan for resettlement ;

(b) whether it is also a fact that instead of looking after the displaced persons, these families are now being removed in the outskirts of Karnal in order to make room for favourites of the Government ; and

(c) whether a number of representations have been written to the Prime Minister and the Ministers by the Members of Parliament and if so, full details thereof and action taken thereon ?

**THE MINISTER OF LABOUR AND REHABILITATION (SHRI VEER-
ENDRA PATIL) :** (a) Haryana Government has been requested to formulate a scheme for the resettlement of these new migrant Permanent Liability Families now living in the Mahila Ashram at Karnal who have become rehabilitable.

(b) The site of the Mahila Ashram has been earmarked in the Town Use Plan for expansion of Social Welfare

Complex. Therefore, the families will have to be shifted to the site selected for their resettlement by the State Government.

(c) Hon'ble Members who took up the case of these families have already been apprised of the position. A reply was also sent to the Hon'ble Member on 7.11.1983.

**Reservation Rules for SC/ST Staff
Working in RPE Commissioner's
Office, Calcutta**

2119. SHRI NIRMAL SINHA : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether reservation rules have been followed in the case of Scheduled Caste/Scheduled Tribe employees working in the Regional Provident Fund Commissioner's office at Calcutta since 24 September, 1979 ; and

(b) if not, the steps taken by Government and the result thereof ?

**THE MINISTER OF LABOUR AND REHABILITATION (SHRI VEER-
ENDRA PATIL) :** (a) As a result of an injunction order issued by the Calcutta High Court, Regional Provident Fund Commissioner, West Bengal, has been restrained from operating reservation rules for SC/ST employees since January, 1980.

(b) Counter-affidavit in the case has been filed in December, 1982. The case has been heard in part. The matter is being pursued with a view to getting the case disposed off early.

**Misappropriation of Public money on
Bombay-Poona Pipe-Line Project**

2120. SHRI GHAYOOR ALI KHAN : Will the Minister of ENERGY be pleased to state :

(a) whether any complaint has been received by him regarding the misappropriation of public money on the Bombay-Poona Pipe-line Project ; and

(b) if so, the details thereof and the action taken in the matter ?